GOVERNMENT OF INDIA MINISTRY OF COMMERCE & INDUSTRY DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE

LOK SABHA

UNSTARRED QUESTION NO. 690. TO BE ANSWERED ON WEDNESDAY, THE 20TH JULY, 2022.

EASE OF DOING BUSINESS

690. SHRI MADDILA GURUMOORTHY:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state: वाणिज्य एवं उद्योग मंत्री

- (a) whether the Government proposes to launch the next phase of Ease of Doing Business as announced in this year's budget;
- (b) if so, the details of the reforms that are likely to be undertaken;
- (c) the estimated timeline for operationalisation of the next phase of Ease of Doing Business;
- (d) whether the Government has undertaken any national and State-level analysis of Ease of Doing Business to formulate appropriate strategies; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

वाणिज्य एवं उद्योग मंत्रालय में राज्य मंत्री (श्री सोम प्रकाश) THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY (SHRI SOM PARKASH)

- (a) to (c): Department for Promotion of Industry and Internal Trade (DPIIT) is spearheading the next phase of Ease of Doing Business which is aimed at reducing compliance burden on businesses and citizens. The exercise is an on-going effort, aimed at achieving a conducive regulatory environment. The key focus areas of the initiative are:
 - (i) Simplification of procedures related to applications, renewals, inspections, filing records, etc.,
 - (ii) Rationalization by repealing, amending or subsuming redundant laws,
 - (iii) Digitization by creating online interfaces eliminating manual forms and records, and
 - (iv) Decriminalization of minor violations.
- (d) & (e): DPIIT holds regular meetings with Central Ministries/Departments to identify and implement reforms for enhancing Ease of Doing Business.

Regular interactions are also held with industry associations to understand concerns of the industry and facilitate resolutions of these issues.

Business Reform Action Plan (BRAP) exercise has commenced in December, 2014. For this, consultations are held with States/UTs while preparing BRAP for implementation at State level. Under BRAP exercise, all States/UTs in the country are assessed on the basis of reforms implemented by them on designated parameters. BRAP covers reform areas such as access to information and transparency, single window system, land administration and transfer of land and property etc.
